

faced by truck operators and truck drivers and their harassment should immediately be stopped.

[English]

SHRI S.P. UDAYAPPAN (Ramanathapuram) : Mr. Deputy-Speaker, Sir, on 17.7.1997 five fishermen of Pamban were fishing near Vedaranyam well inside the Indian territory. All of a sudden, at about 5 p.m., the Sri Lankan Army personnel came there in a helicopter and started firing at their boat. As a result of this firing, two fishermen labaraj and Francis, belonging to Pamban, died on the spot and three others were seriously injured.

Sir, a large number of fishermen of Pamban and Rameswaram have been brutally attacked and mercilessly killed by the Sri Lankan Army and Navy in the recent months. The Sri Lankan Government have no right to kill them. If our fisherman had done anything wrong, they should have been arrested and an inquiry held but they should not have been killed on the spot. It is a strongly condemnable action.

I would, therefore, request the Government of India and the hon. Prime Minister to kindly convey our strong objections to the Government of Sri Lanka and save our poor fishermen from being killed. I would also request the hon. Prime Minister to consider this case sympathetically and sanction Rupees One lakh each to the members of the bereaved families.

[Translation]

PROF. OMPAL SINGH NIDAR (Jalesar) : Mr. Deputy Speaker, Sir our country is eacking in the existing tourist facilities in our country, the tourism policy and rules pertaining to tourism. The Government also is not paying any special attention towards this aspect. Such officers are there in the Tourism Department against whom the cases of corruptions have been initiated and against whom the C.B.I. inquiry has been completed and whose names figure in the list of persons of doubtful integrity. He is holding the top most office and his substitute is being found. He is the only person who has been called for interview. I want to submit that the tourism industry is such a source of foreign exchange through which the economic condition of the entire country could be improved. Therefore, the high officials who are in the agreed list and against whom cases are pending in the court and who have blatantly been indulging in corruption atleast such people should be removed and the most qualified and bonafide persons should be brought in their place who can think of the interest of the country instead of their own interest. This is what I wanted to request the Government and the Minister of Tourism.

SHRIMATI PHOOLAN DEVI (Mirzapur) : The hon. Deputy Speaker, Sir, 50 years have elapsed since our country became independent. I would like to say something about myself here. I request my fellow

members not to object to it. I will not say anything about court's observation about me.

MR. DEPUTY SPEAKER : Please speak in brief.

SHRIMATI PHOOLAN DEVI : I want to speak about myself. Sir, I had surrendered in 1983. What was I, what happened to me and in the past, I will not speak anything on these things. But I did surrender in 1983 with preconditions. The Madhya Pradesh Government had promised me that likewise the dacoits surrendered in 1972 which included Madho Singh, Mohar Singh, Tehsildar Singh and many others and that Surrender was made possible at the instance of Acharya Binobha Bhawe. He was facing litigations in three states viz Uttar Pradesh, Madhya Pradesh and Rajasthan and all these cases were heard at the same place i.e. inside the Madhya Pradesh Central Jail. In the same way it had been promised to me also that my all cases may be in Uttar Pradesh, Rajasthan and wherever they are, will be heard in Madhya Pradesh and in the same way as Dacoits had been liberated in 1972, similiary after 8 years 8 months, I will also be released. Mr. Deputy Speaker, Sir, I tolerated atrocities for 11 years and passed every single day with the hope that some day I will also get justice. I was put behind the bars for 11 years without any trial. I was not well and it was doubted that it may not convert into cancer. Then I was shifted from Gwalior Jail to Tihar Jail. At that time the popular Government came in power in Uttar Pradesh and decided that the cases against Phoolan Devi may be withdrawn and in the year 1984 the cases were withdrawn. So many years have passed after withdrawing the cases. Now the Government of Dalits and backwards have come in power and its Chief Minister is a woman, she has decided that the cases against Phoolan Devi may be started again. Mr. Deputy Speaker, Sir, I am not a puppet. If all of you have granted me pardon then excuse me, otherwise I will not live alive.

MR. DEPUTY SPEAKER : Self immolation should not be mentioned here.

SHRIMATI PHOOLAN DEVI : I am facing a grave injustice where shall I go. To whom I may ask for justice. I was in jail for 11 years without trial. Today, this Government is starting the cases against me once again. It is not the injustice with me only but it is the injustice with 16 lakh people. I am unable to go to Mirzapur Bhadoi. Whenever I go there, people ask me, what happened to those which I made. I say that I am not well. I am unable to tell them that I am busy due to court. I am unable to say that to-day the Uttar Pradesh Police is searching me, that where is Phoolan Devi. The Police is searching me in trains that where I am. Mr. Deputy Speaker, Sir, justice should be done to me. I am facing the gravest injustice. otherwise, I will self immolate on the occasion of 50th Anniversary of our independence.

MR. DEPUTY SPEAKER : Please don't say any thing about self immolation.

SHRIMATI PHOOLAN DEVI : I will die at the door of Kanshi Ram. You please tell me that how is this dual low. All must get equal justice. In one case one person is released and the other is arrested. 250-300 dacoits have been released. I say that if I am guilty, low should punish me. I don't want to live alive. If all have excused then please excuse me. Let me live in the society and also to move in the society. Mr. Deputy Speaker, Sir, this is my submission..(Interruptions)

MR. DEPUTY SPEAKER : Your name is not in the list.

SHRIMATI BHAGWATI DEVI (Gaya) : Mr. Deputy Speaker, Sir, it is the question of a woman. She is Harijan, she is neglected. Due to this, her cases are not being withdrawn. Then Phoolan you hold the gun and we will be with you. what is this, On the one hand one is getting justice and on the other one is being insulted. She is also a member.

MR. DEPUTY SPEAKER : You please sit down.

SHRI SATYA PAL JAIN (Chandigarh) : Mr. Deputy Speaker, Sir, during Zero hour I would like to draw the attention of the Members and the House to one important matter. During the last few days some terrorists boys were arrested in Punjab. During investigation they revealed that they have returned from Pakistan after receiving training. They have also stated the one terrorist was supposed to be used as a human bomb in order to assassinate the Chief Minister of Punjab, Shri Prakash Singh Badal. Earlier also we have assassinated one Chief Minister of Punjab through a human bomb and about 10,000 people have been killed in Punjab. After a great difficulty and by the efforts of each and every one we have been able to establish the peace in Punjab. But in the past days these boys have revealed many things. Out of which 3-4 points are more important. They told that they got training in Pakistan and the ISI has given them full support and assistance there. They also told that they got shelter in Pakistan and use to visit Pakistan frequently. They also told that the ISI had trained them to hatch up a conspiracy against the Leaders of Akali Dal and Bhartiya Janta Party who are the ruling parties in the State. I think that this is a serious issue. One human bomb has been arrested and it is quite possible that some more human bombs might have come there. This question is not of any political party. Any leader can be assassinated. I had earlier also raised this question in the House. At that time the Prime Minister, Shri Indra Kumar Gujral has said that Pakistan is assisting to such activities and is helping the terrorists, we will take action against it and we will lodge our protest against it.

I want to put forth two demands through you to the Government. My first demand is that the leaders of all political parties in Punjab, Specially leaders of Akali

Dal and BJP and the Chief Minister of Punjab, Shri Prakash Singh Badal should be provided with foolproof security. Secondly, at the Pakistan border the people use to come and go frequently, so monitoring and vigil should be maintained, so that people may not come from there. My third and most important demand is that the Government of India should raise this issue with the Government of Pakistan strongly, mere protesting, writing letters and having serious conversation will not solve this issue. Otherwise the peace which has been established after a lot of efforts can once again be jeopardised and mischief can take place in Punjab and in this region, because the new feeling of fraternity of Hindu-Sikh unity and new Akali Dal BJP Government is installed, the efforts are being made to destabilise this Government. Due to this, the situation is aggravated. I would like to draw the attention of the Government towards these activities.

[English]

SHRI P.R. DASMUNSI (Howrah) : Sir, I would like to draw the attention of the House concerning a matter pertaining to my constituency. It is related to the workers of the wagon manufacturing unit of Burn Standard.

The Government gave a solemn assurance through the Ministry of Industry that till the matter was not disposed of by the BIFR, the revival package to support these industries like Jessop, Braithwhite and Burn Standard will continue. Unfortunately, in spite of the fact that the matter has not been disposed of by the BIFR, the package from the Ministry for Jessop and Braithwhite has been cleared. But the package for Burn Standard has been put into the dock till now, resulting in non-supply of wagon orders by the Ministry of Railways, affecting Burn Standard's further plans and programmes. For not clearing the package, thousands of workers, including those engaged in the ancillary units are in a crisis now.

I sincerely appeal to the Ministry of Industry not to make any divide and rule policy. There must be equal treatment and the package for Burn Standard must be cleared in line with that of Jessop and Braithwhite. I make a special appeal to the hon. Minister of Railways. He has introduced a new system. Now, wagon orders are placed along with a substantial advance in order to enable the Railways to execute the orders. The revised wagon order of Burn Standard must be met in order to save the unit and save the workers in my constituency.

SHRI RUPCHAND PAL (Hooghly) : Sir, I support whatever has been said by my esteemed colleague. The hon. Minister of Railways is here. He should respond to this. He had himself given an assurance ... (Interruptions)

[Translation]

SHRI SHYAM BEHARI MISHRA (Bilhaur) : Mr. Deputy Speaker, Sir, I would like to draw the attention of the